

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
STARRED QUESTION NO. 88
TO BE ANSWERED ON THE 29TH APRIL, 2016
COMMON MEDICAL ENTRANCE EXAMINATION**

***88. SHRI B. VINOD KUMAR:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Apex Court has allowed the Government to hold a common medical entrance examination for admission to all medical colleges in the country;
- (b) if so, the details thereof;
- (c) whether the special status States such as, Andhra Pradesh, Telangana and Jammu and Kashmir are likely to be covered under the common medical entrance examination; and
- (d) if so, the details thereof ?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) to (d): A statement is laid on the Table of the House

STATEMENT REFERRED TO IN REPLY TO LOK SABHA

STARRED QUESTION NO. 88* FOR 29TH APRIL, 2016

(a) & (b) With the approval of the Central Government, MCI had notified the National Eligibility cum Entrance Test (NEET) for admission to Under Graduate (UG)/Post Graduate (PG) Medical Courses by amending Graduate Medical Education Regulations, 1997 and Postgraduate Medical Education Regulations, 2000 vide notifications dated 21.12.2010 from the academic year 2012-13. MCI issued a revised notification dated 27.02.2012 to conduct examination from the academic year 2013-14. The Hon'ble Supreme Court vide its judgment dated 18.07.2013 in NEET related cases quashed the implementation of NEET. The Central Government and MCI filed Review Petition (c) No. 2048-2157 of 2013 and Review Petition (c) No. 2159-2268 of 2013 respectively before the Hon'ble Supreme Court. The Review Petitions were heard by the Five-Judge Bench of Hon'ble Supreme Court. The Hon'ble Court vide its Order dated 11.04.2016 has allowed these Review Petitions and ordered that *"We, therefore, allow these Review Petitions and recall the judgment dated 18th July, 2013 and direct that the matters be heard afresh. The Review Petitions stand disposed of as allowed."* Further vide its order dated 28.4.2016 in writ petition No.261/2016 filed by Sankalp Charitable Trust and anr., the Hon'ble Supreme Court has allowed conduct of NEET(UG) in two phases.

(c) & (d) NEET extends to the entire country including Andhra Pradesh, Telangana and Jammu & Kashmir for admission in UG/PG medical courses.